

PART III
GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-1-BRANCH)
NOTIFICATION

The 17th March, 2016.

No.S.O.24/P.A.1/1914/S.9/2016.- In supersession of the Government of Punjab, Department of Excise and Taxation, Notification No. S.O.12/P.A.1/1914/S.9/2013 dated the 31st January, 2013 and S.O.No. 135/P.A.1/1914/S.9/2014 dated the 28th March 2014, and in exercise of the powers conferred by section 9 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint Shri Rajat Agarwal, I.A.S. to be the Excise Commissioner on and with effect from the date he assumed the charge as such and is further pleased to,-

- (i) vest in him all the powers of the Financial Commissioner under the Act except the powers under sub-section(4) of section 15 of the aforesaid Act; and
- (ii) to hear appeals against the orders passed by the Excise Officer for grant or renewal of L-1 license under the Punjab Excise Powers and Appeal orders 1956.

D.P.REDDY,
Additional Chief Secretary to
Government of Punjab,
Department of Excise and Taxation.